

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
STARRED QUESTION NO - 309
ANSWERED ON- 29/03/2023

DISPOSAL OF TOXIC POLLUTANTS FROM VEHICLE SCRAP

*309. DR. AMEE YAJNIK:

Will the Minister of Road Transport and Highways be pleased to state:

- (a) whether the scrapping of any vehicle releases toxic metals such as mercury, lead, cadmium or hexavalent chromium, if so, whether Government has made any regulation on disposal of toxic pollutants generated;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the concrete plans of Government to scrap more than nine lakh government vehicles which are more than 15 years old and which may contribute significantly to air pollution; and
- (d) whether Government would bring Extended Producer Responsibility (EPR) for Automobile Sector so that manufacturing companies take responsibility for recycling and management of 15 year old cars and give fair compensation to the owners?

ANSWER

MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. 309 ANSWERED ON 29.03.2023 ASKED BY DR. AMEE YAJNIK REGARDING DISPOSAL OF TOXIC POLLUTANTS FROM VEHICLE SCRAP

(a) and (b) 1. Central Pollution Control Board under the Ministry of Environment, Forest & Climate Change (MoEFCC), Government of India has issued Guidelines for Environmentally Sound Facilities for Handling, Processing and Recycling of End-of- Life Vehicles (ELV), January, 2019. The said guidelines outline handling, storage and transportation of ELVs; de-pollution of ELVs; dismantling & segregation; Shredding & separation and processing of residues, and; ELV recycling facility and technologies for the ELV recycling process besides guidance on policy framework for ELVs in India.

2. Ministry of Road Transport and Highways (MoRTH) notification vide GSR **653 (E)** dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). GSR Notification 695(E) dated 13.09.2022 provides for amendments in GSR 653(E) dated 23.09.2021.

3. As per sub-rule (xix) of rule 10 of the GSR 653(E) dated 23.09.2021, the Registered Scrapper shall ensure that removal or re-cycling or disposal of hazardous parts of the scrapped vehicle is done as per CPCB guidelines for Environmentally Sound Management of End-of-Live Vehicles and AIS-129.

(c) 1. GSR Notification 29(E) dt 16.01.2023 provides that Certificate of registration for vehicles owned by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years. Disposal of such vehicles is to be ensured through the Registered Vehicle Scrapping Facility

2. The Central Government has provided incentives to State Governments for scrapping of Government owned vehicles older than 15 years. Department of Expenditure, Ministry of Finance has included an incentive of Rs. 2000 crore for the States in its ongoing scheme for 'Special Assistance to States for Capital Investment 2022-23'. Further, the Scheme has been extended for the financial year 2023-24 by the Government and the incentive amount to the States has been increased to Rs. 3000 crores.

3. MoRTH vide OM dated 17.12.2022 has issued the process to be followed for scrapping of Govt. vehicles older than 15 years through MSTC portal to all Union Ministries/Departments and all the States and Union Territories. Further, Ministry of Steel vide OM dated 23.01.2023 has provided the formula for Determination of Reserve Price of Government Vehicles older than 15 years.

(d) 1. MoEFCC has initiated the activity for creating regulatory framework to mandate Extended Producer Responsibility on End-of-Life Vehicles.

2. MoEFCC has notified Extended Producer Responsibility (EPR) for Waste Tyres on 21st July, 2022 through amendment in Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

3. MoEFCC has also notified the Battery Waste Management Rules, 2022 (BWMR) on 22nd August, 2022 to ensure environmentally sound management of waste batteries which include Electric Vehicle batteries and E-Waste (Management) Rules, 2022 on 2nd November, 2022 for environmentally sound management of e-waste.
